

**NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH – II
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL
COMPANY LAW TRIBUNAL, CHENNAI BENCH, HELD ON 06-02-2024 AT
10.30 A.M. THROUGH VIDEO CONFERENCING:**

**PRESENT : SHRI. JYOTI KUMAR TRIPATHI, HON'BLE MEMBER (JUDICIAL)
SHRI. RAVICHANDRAN RAMASAMY, HON'BLE MEMBER (TECHNICAL)**

IN THE MATTER OF : **M/s Regen Powertech Pvt Ltd**

PETITION NUMBER : **IBA/1099/2019**

APPLICATION NUMBER : a) IA/IBC/2329/2023
b) IA/IBC/1703/2023
c) IA/IBC/87/2024 In IA/IBC/1703/2023
d) IA/IBC/1705/2023
e) IA/590(CHE)2021
f) IA(IBC)/55/CHE/2022
g) IA(IBC)/162/CHE/2022
h) IA/918/IB/2020
i) IA/970/IB/2020
j) IA/987/IB/2020
k) IA/969/IB/2020
l) IA(IBC)/1249/CHE/2021
m) CONT.P(IBC)/4(CHE)/2023 in IA/452/2020
n) IA/IBC/2221/2023
o) IA/IBC/2211/2023 in MA/40/2020
p) IA/IBC/2213/2023
q) IA(IBC)/1818(CHE)/2023 IN IA/1705/2023

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IN THE MATTER OF : M/s Regen Infrastructure and Services Pvt Ltd

PETITION NUMBER : IBA/1424/2019

APPLICATION NUMBER: a)IA/549(CHE)/2021
b)IA/592(CHE)/2021
c)IA/708/2020
d)IA/1172/IB/2020
e)IVN.P/8(CHE)/2021 IN IA/549/2021
f)MA/23(CHE)/2021
g)IA/116(CHE)/2021
h)IA/323(CHE)/2021
i)IA/522(CHE)2021
j)IA/710(CHE)/2021
k)IA/711(CHE)/2021
l)IA(IBC)/1219/CHE/2021
m)IA/1176/IB/2020
n)IA/1178/IB/2020
o)IA(IBC)/1256/CHE/2021
p)MA/4(CHE)/2021
q)MA(IBC)/8CHE/2022
r)IA(IBC)/942/CHE/2021 IN IA(IBC)/592/CHE/2021
s)IA(IBC)/392(CHE)/2022
t)IA(IBC)/345(CHE)/2022
u)IA(IBC)/438(CHE)/2023 in IA/345(CHE)/2022
v)IA(IBC)/439(CHE)/2023 in IA/549(CHE)2021
w)IA(IBC)/556(CHE)/2021
x)IA(IBC)/907/CHE/2021
y)IA(IBC)/1264(CHE)/2022 in IA(IBC)/907/CHE/2021
z)IA(IBC)/1340(CHE)/2022
aa)CONT.P(IBC)/5(CHE)/2023 in IA/457/2020
ab)IA(IBC)/542(CHE)/2023
ac)IA(IBC)/533(CHE)/2023
ad)IA(IBC)/947(CHE)/2023

ae)IA(IBC)/1275(CHE)2023 in IA(IBC)/549(CHE)/2021
af)IA(IBC)/1310(CHE)/2023
ag)IA(IBC)/1315(CHE)/2023 IN IA(IBC)/549(CHE)/2021
ah)IA(IBC)/1316(CHE)/2023 in IA(IBC)592(CHE)/2021
ai)IA(IBC)/1432(CHE)/2023
aj)IA(IBC)/1657(CHE)/2023

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aj)IA(IBC)/1657(CHE)/2023 IN IBA/1424/2019

ORDER

Ms. Renukadevi Rangasamy, RP is present in person. Ld. Counsel Mr. Pranav Charan, appears for CoC of RPPL. Ld. Counsel Mr. Ramasamy Meyappan appears for M/s. TVH Energy Resources Pvt Ltd. Ld. Counsel Mr. B. Dhanaraj for RP in some of the applications. Ld. Counsel Ms. Vidya from Viruksham Legal for the Applicant in I.A.1705 of 2023 and I.A.1818 of 2023. Ld. Counsel Mr. Bharath Gangadharan for Applicant in I.A. 918 of 2020. Ld. Counsel Ms. Hemavathy Palani and Ld. Counsel Ms. Pooja Jain appears for GAIL(India) Limited. Ld. Counsel Ms. Abitha Banu appears for ITC Finance Ltd. Ld. Counsel Ms. Apranji appears for the Applicant in IA(IBC)162/CHE/2022. Ld. Counsel Ms. J. Karthiga is present. Ld. Counsels Ms. Satakshi Sood and Mr. Garvish Jain appears for the Applicant in IA/1340/2022, IA/710/2021 and IA/711/2021. Ld. Counsel Ms. Pavitra Venkateswaran appears for the Applicant in MA 23 of 2021. Ld. Counsel Mr. Abhishek Gupta appears for the Applicant in IA/522(CHE)/2021 in IBA/1424/2019. Ld. Counsel Mr. Vijay appears in I.A No. 1176 and 1178 of 2020.

IA/IBC/2329/2023

Ld. Counsel Mr. M.L. Ganesh appears for the Applicant. Ld. Counsel Mr. T.K. Bhaskar appears for the Respondent.

In this case in the earlier hearing dated 12.01.2024, Ld. Counsel MR.M.L. Ganesh for the Applicant stated that even though voting has taken place on the resolution, the results of the voting have not been declared by the RP. Also the minutes have not been circulated to the members of the CoC.

Ms. Renuka Devi Rangaswamy, RP, present in person stated that minutes have been circulated within 48 hours. RP has stated that the voting resolution has been signed by the CoC members with the disclaimer that the decision is subject to the outcome of NCLAT matter.

Mr. Pranav Charan, CoC of RPPL stated that ARCIL has only 15% of the share in the consolidated CoC and RP has to take care of the interest of 85% of the stakeholders.

RP in person sought to file physical copy of the reply in IA(IBC)/2329/2023 in IBA/1099/2019 and the **Registry is directed** to accept the document.

Mr. B. Dhanaraj for RP in some of the applications was directed to submit a list of applications which can be disposed off without awaiting the outcome of NCLAT order. He stated that he would be filing a memo within 3 days.

Memo would be circulated to all the Applicants / Respondents in other IA's.

As the NCLAT case is posted for hearing on 12.02.2024, we may await the outcome of the NCLAT case wherever it has a bearing on the IA's and all the IA's are posted for hearing on **04.04.2024**.

IA/1705/2023 AND IA/IBC/87/2024 which have been disposed earlier at the request of the Counsels has been shown as pending and **Registry is directed** to take note.

Counsels for the Applicant and Respondent in IA(IBC)/1818(CHE)/2023 stated since **IA/1705/2023** has already been disposed earlier, **accordingly IA(IBC)/1818(CHE)/2023 IN IA/1705/2023 IN IBA/1099/2019 is also disposed off as nothing survives in the application.**

-Sd-

RAVICHANDRAN RAMASAMY
Member (Technical)

Phk

-Sd-

JYOTI KUMAR TRIPATHI
Member (Judicial)